Social Welfare Extension Projects, Punjab

1038. Shri Daljit Singh: Will the Minister of Social Security be pleased to state the amount of Central assistance given to Punjab during 1963-64 and 1964-65 so far for Social Welfare Extension Projects, Social and moral hygiene and after-care programme?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): The requisite information is given below:—

(i) *Welfare Extension Projects.*

1963-64 .. Rs. 1,79,000/-

1964-65 (up the 14th August, 1964) .. Rs. 69,500/-

(ii) *Social and Moral Hygiene and After-care Programme.*

1963-64 .. Rs. 60,384/-

1964-65 .. Nil

River Steam Navigation Company

1039. { **Shri Indrajit Gupta:**
Shri Yashpal Singh:

Will the Minister of **Transport** be pleased to refer to the reply given to Starred Question No. 108 on the 2nd June, 1964, and state:

(a) whether all instalments of the latest loan to River Steam Navigation Company have now been sanctioned;

(b) the nature of the company's financial difficulties which are sought to be overcome by the loan; and

(c) whether the unutilised portion of the earlier Government loan of Rs. 2 crores has been recovered from the Company?

The Minister of Transport (Shri Raj Bahadur): (a) Yes.

(b) The latest loan of Rs. 60 lakhs was intended to help the company to tide over its current financial difficulties.

(c) The question of recovering the unutilised portion of the loan does not arise since advances are made only against actual expenditure incurred by the Company, and no amount has been drawn which has not been already utilised.

The Government of India agreed to advance a loan of Rs. 2 crores to the Company for the rehabilitation of its obsolete fleet. The Company has so far availed of only Rs. 45·32 lakhs and the balance has not been paid to it.

तस्कर व्यापार में काम में लाये जाने वाले ट्रक

1040. श्री प० ला० बाल्पाल : क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है दिल्ली पुलिस विभाग ने दिल्ली प्रशासन से यह प्रार्थना की है कि उत्तर प्रदेश, पंजाब और दिल्ली के बीच जिन ट्रकों द्वारा तस्कर व्यापार होता है, और जो उन्होंने पकड़े हैं उनके लाइसेंस व परमिट रद्द किये जायें; और

(ख) यदि हां, तो इस प्रकार कितने लाइसेंस रद्द किये गये हैं और कितने मामले विचाराधीन हैं ?

परिवहन मंत्रालय में उपमंत्री (श्री मोहिउद्दीन): (क) और (ख). दिल्ली पुलिस ने चीनी के सिलसिले में जिन 6 ट्रकों को पकड़ा था उनके परमिट रद्द करने के लिए उन्होंने जिला मजिस्ट्रेट दिल्ली से दरख्वास्त की थी । जिला मजिस्ट्रेट ने यह मामला ट्रांस्पोर्ट डाइरेक्टरेट दिल्ली को भेजा । इन 6 ट्रकों में से 3 दिल्ली के थे और 3 उत्तर प्रदेश के ।

दिल्ली के तीन ट्रकों के परमिट होल्डरों के जवाब तलब करने के बाद दिल्ली के स्टेट ट्रांसपोर्ट अथारिटी इस नतीजे पर पहुंचे कि मोटर वहिकल एक्ट 1938 के सेक्शन 60 के मातहत उनके खिलाफ कोई कार्रवाई करना मुमकिन न था । क्योंकि उन्हे काननन जुर्मवार नहीं ठहराया गया था ।